

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

J A I P U R.

O.A. No. 6/93

Date of decision: 23.11.94.

AMAR RAM

: Applicant.

VERSUS

UNION OF INDIA

: Respondents.

Mr. S.S. Sharma

: Counsel for the applicant.

Mr. Praceen Balwada

: Counsel for the respondents.

CORAM:

Hon'ble Mr. Justice D.L. Mehta, Vice-Chairman

Hon'ble Mr. B.N. Dhoundiyal, Administrative Member

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE-CHAIRMAN:

Heard the learned counsel for the parties.

2. There is a dispute about the seniority of the applicant. The applicant's contention is that he is entitled for seniority and regularisation on the basis of length of service. If a person who is junior to the applicant is regularised, he has a right to be regularised also from the same date ordinarily.

3. There is force in the submissions made by the applicant. We direct the respondents to examine the matter afresh and if any junior to the applicant has been regularised, the case of applicant should also be considered in that light and he should be given the advantage of regularisation according to law taking into consideration his seniority.

4. The refixation of the seniority on the above basis shall be done within a period of two months from the date of this order and necessary fixation orders with consequential benefits shall be passed four months thereafter.

5. The O.A. stands disposed of accordingly, with no order as to costs.

B.N.D.M.

(B.N. DHOUNDIYAL)
Administrative Member

D.L.M.
(D.L. MEHTA)
Vice-Chairman